

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 22549 OF 2014
WITH PRAYER FOR INTERIM RELIEF

SARVESHWARI SMOOH SANSTHAN DEVASTHAN ...PETITIONER(S)

VERSUS

BOARD OF REVENUE U.P. & ORS. ...RESPONDENT(S)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 01.09.2014, when the Court was pleased to pass the following order:

“Issue notice returnable within four weeks.
Mr. Sridhar Potaraju, learned counsel accepts notice on behalf of respondent.
Respondent is allowed four weeks' time to file counter affidavit.
Rejoinder Affidavit, if any, be filed within two weeks thereafter.
In the meantime, the parties shall maintain status quo with regard to the possession of the land in question.”

There are 4 Respondents in this matter. Mr. Vinay Garg, Advocate is representing Respondent Nos. 1-3 and has also filed Counter Affidavit on their behalf and the same has been included in the paper books. Mr. Sridhar Potaraju, Advocate has filed Vakalatnama and Memo of Appearance on behalf of Respondent No. 4 and has also filed Counter Affidavit and the same has been included in the Paper Books. No Rejoinder Affidavit has been filed in the matter so far.

Service of Show Cause Notice is complete.

The matter above mentioned was lastly listed before the Hon'ble Court on 09.12.2016, when the following order was passed:

“In view of the letter circulated by learned counsel for the State of U.P., list the matter after ten weeks.”

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 21st day of March, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. Senthil Jagadeesan, Advocate
Mr. Sridhar Potaraju, Advocate
Mr. Vinay Garg, Advocate.

ASSISTANT REGISTRAR